

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

On Memo

for admission/  
interim order with  
ref. 506/3 for  
an amendment. Copy  
has been sent.

RecdOn. dt. 15.7.03

copies of order  
sent to all  
parties with copies  
of OA to the resps.

Copies of said order  
prepared for counsels  
for both sides

DB  
22/7/03  
SO

2. ORDER DATED 15-7-2003.

Heard Mr. J. N. Mehanty, learned  
Counsel for the Applicant.

By filing the present original  
Application, the Applicant has prayed  
the Tribunal to quash the order dated  
10.1.2003 issued by the Respondents  
taking the regular service of the applicant  
below ten years and therefore, declaring  
him as not eligible for grant of pension.

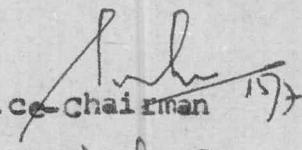
In the said letter, the Respondents have  
stated in details that the Applicant  
having been appointed as a ~~regular~~ CPC  
gangman in the scale of Rs. 775-1025/-  
w.e.f. 11.5.1990 and having been posted  
as regular gangman w.e.f. 7.1.1996, his  
total service period was falling short  
of ten years and net qualifying service  
for the purpose of grant of pension in  
terms of rule 69(b) of Railway Services  
(Pension) Rules, 1993. They have also averred  
that considering his service period in  
different status i.e. both casual and  
regular, he had not completed ten years  
net qualifying service to be eligible for  
pensionary benefits. The applicant while  
ventilating his grievances against this  
order of the Respondents, has not filed  
any documentary evidence to show that the  
total period of service rendered by him  
under the Railways, both his casual service  
as well as regular service comes to more than  
ten years for making him eligible pension.

3  
NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

under rule 69(b) of Pension rules, 1993. In view of the aforesaid, the applicant has failed to establish a prima facie case and, therefore, this E.A. is dismissed at the admission stage. No costs.

Send copies of this order alongwith copies of the Original Application to all the parties. \*

  
Vice-Chairman

  
Member (Judicial)